

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.303**

IA-4490/2021IA-4524/2021 IA-3385/2020

In

IB-432(ND)/2019

**IN THE MATTER OF:**

Mr. Arun Kumar Sinha

**Vs.**

M/s. Three C Homes Pvt. Ltd.

.... APPLICANT/PETITIONER

....RESPONDENT

**SECTION**

U/s 7 of IBC, 2016

**Order delivered on 25.03.2022**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Nikhil Verma for AR

For the Respondent : Kamaljeet Singh for Yamnua Expressway Industrial Development  
Authority, Respondent.

**ORDER**

**IA-4490/21, 4524/21, 3385/2020 :**

Counsel for the Resolution Professional is present. Counsel for YEIDA is also present. Counsel for the Respondent is also present.

Counsel for the RP submits that the issues involved in these IAs are likely to come up in the Board meeting of the said Authorities, which is scheduled to be held after 15<sup>th</sup> May, 2022. In view of this, both the Counsels submit that these IAs may kindly be listed for further consideration after 30.4.2022.

At request, the time is granted and let these IAs be listed on 17.5.2022.



**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

Surjit